

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) Recruitment to various posts in the Sahitya Akademi is made by the Akademi by way of (i) promotion; (ii) direct recruitment; and (iii) appointment on deputation. Except for the posts of Secretary, Deputy Secretary/Regional Secretary/English Editor | Programme-cum -Publications Officer and Assistant Editor which are filled by the Akademi solely on the basis of merit, the appointment by promotion is made by selection on seniority-cum-merit basis and on the recommendations of the duly constituted Select Committee.

(b) and (c) Yes, Sir. 24 appointments by direct recruitment and 12 by promotion in the Head Office and the Regional Offices including Library of the Sahitya Akademi were made by the Akademi during the last three years.

(d) Does not arise.

Allotment of land to the Sarva Hit-kari Co-operative House Building Society, Delhi

1077. SHRI M. MOSES: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that land to the Sarva - Hitkari Co-operative House Building Society, Delhi was allotted by the Delhi Administration in 1963 and its development largely completed by 1972 but the Registrar, Co-operative Societies, Delhi Administration has failed to finalise the list of the members and allot developed plots to the members in spite of the fact that two Administrator* had been appointed for the Society.

(b) whether it is also a fact that the bulk of the merafcerg of Society-are those whose land was acquired by the Delhi Administration and the Government stand committed to give them land for housing purpose; and

(c) if so, what are the reasons for delay and by when the final allotment of plot is likely to be made since some of the members have already retired and others are on the verge of retirement?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Delhi Administration has informed that the Sarva Hit-kari Cooperative House Building Society executed an agreement in respect of the land allotted to it in 1964 and that it is not correct that the development of the land was largely completed by 1972, as the lay-out plan of the colony was approved only in 1973. Certain works, like provision of storm water drains, have not yet been carried out, while other works, like roads, sewerage lines, and water supply, have been carried out only partially.

The list of the members of the Society has not yet been finalised on account of irregularities committed by its erstwhile Managing Committee in enrolment of members.

(b) The Delhi Administration has informed that it is not correct that bulk of the present members of the Society are those, whose land was acquired. The owners of land, acquired for 'planned development of Delhi', and fulfilling the prescribed conditions, are entitled for alternative residential plots.

(c) The main reasons for delay in allotment of plots to the members of the Society are as under: —

(i) Irregularities in enrolment of members.

(ii) Non-completion of development work.

(iii) Litigation in court by the former contractor. It is not possible to fix a time limit for allotment of plots.